

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:512
ANSWERED ON:04.12.2003
REQUIREMENT AND AVAILABILITY OF POWER OF MSEB
CHANDRAKANT BHAURAO KHAIRE

Will the Minister of POWER be pleased to state:

- (a) whether with starting of Phase-II (1444 MW) of the Dabhol Power Project, the problem of surplus power is likely to increase due to inability of Maharashtra State Electricity Board to absorb the surplus power;
- (b) if so, the requirement and availability of power of MSEB, as on 31st October, 2003, from different sources and the surplus power with it;
- (c) the details of scheme, if any, has been worked out for utilization of the surplus power;
- (d) whether there is any demand to revise the power purchase Agreement; and
- (e) if so, the details in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA)

(a) & (b) : During the period April-October, 2003, the power supply position of Maharashtra was as under:

Energy (MU) Peak (MW)

Requirement	48845	Peak Demand	13612
Availability	44559	Peak met	11078
Shortage	4286	Shortage	2534
%	8.8	%	18.6

Thus, at present Maharashtra State Electricity Board (MSEB) is not surplus in power. Since the peak shortage of Maharashtra is more than the capacity of Dhabol Power Project Phase-II (1444 MW), MSEB can absorb the power from this project.

(c) : Does not arise, as MSEB, at present, is not surplus in power.

(d) & (e) : Since closure of the Dabhol power project in May, 2001 following contractual disputes between the MSEB and M/s Dabhol Power Company, numerous efforts have been made to facilitate revival of the project by the Ministry of Power, Ministry of Finance, Indian Financial Institutions led by Industrial Development Bank of India (IDBI) and Government of Maharashtra. The latest initiative has been the constitution of an Informal Advisory Committee (IAC) by the Ministry of Finance to evolve a strategy to restructure & revive the project. The Ministry of Finance has informed that the Committee has discussed the various issues with the concerned stakeholders. The decision on revision, if any, of the Power Purchase Agreement, would have to be taken by the respective stakeholders.